

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
TRANSFER PETITION (C.) NO.309 OF 2009

STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

RAJENDRA SADANAND BARMA & ANR.

Respondent(s)

ORDER

Heard both sides.

The Respondent has no objection for transfer of the case. In the facts and circumstances of the case, we order for transfer of P.I.L.No.133 of 2007 (Dr.Rajendra Sadanand Barma & Anr. Vs. State of Maharashtra & Ors.) from Bombay High Court to this Hon'ble Court and tag this matter with W.P.(C)No.196 of 2001 (People's Union for Civil Liberties Vs. Union of India & Ors.).

The transfer petition is allowed accordingly.

.....CJI.  
(K.G. BALAKRISHNAN)

.....J.  
(Dr.B.S.CHAUHAN)

NEW DELHI;  
13TH AUGUST, 2009.